## **COURT-II**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

ADDEAL NO 205 OF 2049

**APPEAL NO. 205 OF 2018** 

Dated: 3<sup>rd</sup> December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

The Tata Power Company Limited .... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Malcolm Desai

Counsel for the Respondent (s): Mr. Anand K. Ganesan

Mrs. Swapna Seshadri for R-2

Mr. Anup Singh for R-3

## **ORDER**

Two weeks' time is granted to the learned counsel appearing for the respondent no.2 to file necessary application i.e. on or before 17.12.2018 with advance copy to the other side. The learned counsel Mr. Anup Singh appearing for the respondent No. 3 undertake to file valakatnama within two weeks' time.

Submissions made by the learned counsel appearing for the parties as stated supra, are placed on record.

List the matter on <u>19.12.2018.</u>

(Ravindra Kumar Verma)
Technical Member

(Justice N. K. Patil)
Judicial Member

mk/bn